

Title: Need to clarify constitutional or representative status of Muslim Personal Law Board.

DR. NITISH SENGUPTA (CONTAI): Sir, I would like to request the Home Minister to clarify whether Muslim Personal Law Board is a constitutional or representative body. It has been observed that whenever some communal disharmony takes place in any part of the country the above said Muslim Personal Law Board comes forward *suo motu* or Government repeatedly enters into discussion with this body no matter whether it is Ayodhya issue or any other Muslim community matter. It may also be clarified whether this body has recommended any change in the Muslim personal law so as to bring it in line at least with the Muslim personal law prevalent in Pakistan or Bangladesh.